

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00278/2019

Jodhpur, this the 24th October, 2019

CORAM

**Hon'ble Smt Hina P. Shah, Judicial Member
Hon'ble Ms Archana Nigam, Administrative Member**

Yogendra Swami S/o Shri Bajrang Lal Swami, aged about 26 years,
R/o outside Nathusar Gagte, Near Lali Mai Park, Bikaner (Rajasthan).

.....Applicant

By Advocate : Mr. Ankit Chaudhary.

Versus

1. Union of India through the General Manager, North West Railway, Head Quarter, Jaipur, Pin Code-302005.
2. Railway Recruitment Board, Ajmer through its Chairman, Pin Code-305028.
3. Director Directorate of General Training Ministry of Skill Development & Entrepreneurship (MSDE) Employment Exchange Building Library Avenue Pusa Complex New Delhi-110012.
4. Direction National Council for Vocational Training, Ministry of Skill Development and Entrepreneurship New Delhi Pin Code-110001.

.....Respondents

ORDER (Oral)

Per Smt. Hina P. Shah

Heard learned counsel for the applicant.

2. The grievance of the applicant is that he is duly possessing the requisite qualification in the trade of Fitter from the recognized institution i.e. NCVT as per the minimum educational qualification, which is equivalent to the qualification of ITI from recognized institution of NCVT/SCVT in the trade of fitter, and though he is being meritorious and possessing the requisite education qualification, his candidature has been rejected by the respondents on the ground that he does not possess the requisite qualification for the trade of fitter. Being aggrieved of the same, the applicant has also filed representation dated 26.07.2019 (Annexure-A/8), but the same has not yet been decided by the respondents.

3. At this stage learned counsel for the applicant submits that the applicant would be satisfied if the said representation of the applicant is decided by the competent authority by passing a detailed and reasoned speaking order.

4. We have considered the arguments advanced by learned counsel for the applicant and we deem it appropriate to dispose of this OA at admission stage in view of limited prayer made by the applicant. Accordingly, we direct the competent authority to decide the representation of the applicant dated 26.07.2019 (Annexure-A/8) by passing a reasoned and speaking order within a period of 02 weeks from the date of receipt of certified copy of this order.

5. The OA is thus disposed of as stated above with no order as to costs.

**[Archana Nigam]
Administrative Member**

**[Hina P. Shah]
Judicial Member**

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